

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD  
\*\*\*\*

D.A. 1562/95.

Dt. of Decision : 22-12-95.

K.N. Raghunand,

.. Applicant.

Vs

1. The Director General of Postal Services, Dept. of Posts, Dak Bhawan, New Delhi-110 001.

2. The Chief Postmaster General, AP Circle, Hyderabad-500 001.

.. Respondents.

Counsel for the Applicant

: Mr. P. Navseen Rao

Counsel for the Respondents

: Mr. N. Q. Deo & Sons, Sr. Counsel

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

O.A.No.1562/95

Date of Order: 22.12.95

( Judgement as per Hon'ble Shri R.Rangarajan, Member (Admn.) )

\* \* \*

The applicant is the son of Sri K.S.Nityananda Rao who worked as Sub-Postmaster at Adarshnagar Post Office and he died on 14.9.88 while in service. The applicant is the son of the deceased. He submitted an application for appointment on compassionate grounds and as he was minor at that time he was informed by Annexure A-1 letter that his case will be processed only after 28.12.90 when he attains <sup>eligibility</sup> majority. After he attained majority his case was considered and rejected by the Circle Selection Committee on the plea that the applicant is not placed in indigent circumstances warranting compassionate ground appointment (Annexure A-4). He once again represented his case to R1 by his representation dated 15.1.93 (Annexure A-5) to reconsider his case as he was really placed in indigent circumstances and hence his case required re-consideration. The above representation was also rejected by Annexure A-10 letter. The ground on which his case was rejected is as follows:-

1. There are no indigent circumstances in the family of the deceased official.
2. That the family had received Rs.96,464/- as terminal benefits besides a regular pension of Rs.780 + DR.
3. That the family of the deceased official has property worth of Rs.2,00,000/-.

2. On receipt of the rejection letter from the <sup>Directorate</sup> Postal ~~Directory~~ (A-10) the applicant submitted another representation at A-13 wherein he has said that the rejection was on account of incorrect information placed before R1. He states that he has not received the terminal



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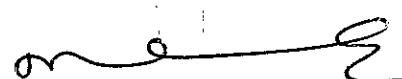
benefits to the extent of Rs.96,464/- . The family has got 4 children comprising of 2 daughters and 2 sons (including the applicant), and he has to lookafter them. He also disputes the valuation of the property.

3. In view of the above, I feel that R1 may reconsider his request on the basis of the representation submitted by him at Annexure A-13 after checking up the correctness of the facts mentioned ~~on~~ the grounds in Annexure A-10 letter. The applicant is also permitted to submit an additional representation if any on or before 15.1.96 by RPAD direct to R-1. If such representation is received by 25.1.96 by R-1 the same also may be considered along with his representation at Annexure A-13.

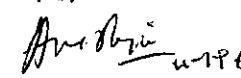
4. In the result, the following direction is given:

The applicant's representation dt.15.7.95 (Annexure A-13) ~~should~~ ~~may~~ be considered in the light of the observation made by me as above along with the supplementary representation, if any received by R-1 by 25.1.96 and dispose of the same by 31.3.96 in accordance with law.

5. OA is ordered accordingly at the admission stage itself. No costs.

  
(R. Rangarajan)  
Member (A)

22-12-1995  
Open Court Dictation

  
Anubhav  
Dy. Registrar (Judl)

sd/kmv

Copy to:-

1. The Director General of Postal Services,  
Department of Posts, Dak Bhavan, New Delhi-110 001.
2. The Chief Postmaster General, A.P. Circle,  
Hyderabad-500 001.

0A-1562/95

I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN : M(A)

Dated: 22-12-1996

ORDER/JUDGMENT

M.A/R.A./C.A.NO.

in

O.A.No.

1562/95

T.A.No.

(W.P.No. ....)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

No Space copy

